

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1889/2004
MA No.1608/2004

New Delhi this the 6th day of August, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

1. Amritsar Customs Group 'D' Officers Association
Through its President Shri Rajender Kumar Sharma
Having its office at Customs House, Central Revenue
Building, The Mall, Amritsar-143001.
2. Shri Arjun Rajak, Havildar,
Central Revenue Building, The Mall, Amritsar-143001.

...Applicants

(By advocate: Shri Gudeep Singh)

VERSUS

1. Union of India,
Through its Secretary,
Ministry of Finance (Dept. of Revenue)
New Delhi.
2. The Department of Personnel,
Training Public Grievances & Pensions,
Through its Secretary, North Block
New Delhi-110011.
3. The Chairman,
Central Board of Excise & Customs
North Block, New Delhi-110011.
4. The Chief Commissioner of Customs,
New Customs House, I.G.I. Airport
New Delhi.
5. The Commissioner,
Customs Preventive Commissionerate,
The Mall, Amritsar.

...Respondents

O R D E R (ORAL)

By Justice Shri V.S. Aggarwal:

Learned counsel for applicants states that he
may be permitted to withdraw the application with
liberty to present the application in the Chandigarh
Bench of this Tribunal. He also states that in case
the Chandigarh Bench does not entertain the
application, in that event, the applicants should not

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be barred from submitting the same in the Principal Bench.

2. Keeping in view what is stated above, it would be appropriate that the applicants firstly present the application before the Bench of this Tribunal at Chandigarh and it is thereafter only, if any such order is passed, that the above said facts can be considered.

3. Subject to aforesaid, the Original Application is dismissed as withdrawn.

Issue Dasti.


(S.A. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

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